

(V)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.27/2005 In  
O.A. No.2902/2003

New Delhi this the 8<sup>th</sup> day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Dr. Prem Prakash  
Retired Dy. Director  
Education Deptt.  
Govt. of NCT Delhi  
R/o House No.46  
Sarvarkar Apartments  
I.P. Extension, Delhi-92.

-Applicant

(By Advocate: Shri L.R. Khatana)

Versus

1. Ms. Geeta Sagar  
Secretary  
Department of Education,  
Government of NCT, Delhi.
2. Shri Rajinder Kumar  
Director  
Department of Education  
Government of NCT, Delhi.

-Respondents

(By Advocate: Ms. Simran, proxy for Mrs. Avnish Ahlawat)

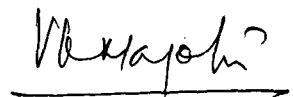
**ORDER (Oral)**

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

Both sides have stated that requisite payments in accordance with the  
directions of this court have been made to the applicant and as such, C.P. is  
dropped and notices to the respondents are discharged.

  
(Meera Chhibber)  
Member (J)

cc.

  
(V.K. Majotra)  
Vice Chairman (A)

8.9.05